

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'E' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND  
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA Nos.7009/Del/2018 & 7010/Del/2018  
Assessment Years : 2014-15 & 2015-16**

**Shri Gopal Rathi,  
24, Sadhna Enclave,  
Malviya Nagar,  
New Delhi – 110 017.  
PAN : ADKPR0765L.  
(Appellant)**

**Vs. Assistant Commissioner of  
Income Tax,  
Central Circle-16,  
New Delhi.  
(Respondent)**

Appellant by : None.  
Respondent by : Shri Gaurav Pundir, Senior DR.

Date of hearing : 29.09.2021  
Date of pronouncement : 29.09.2021

**ORDER**

**PER R.K. PANDA, AM :**

These appeals by the assessee for the assessment years 2014-15 and 2015-16 are directed against the order of learned CIT(A)-XXVI, New Delhi dated 14<sup>th</sup> September, 2018.

2. Nobody appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide email dated 25<sup>th</sup> September, 2021 has requested for withdrawal of the appeals filed by him and stated that he has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 29<sup>th</sup> September, 2021.

Sd/-  
**(SUCHITRA KAMBLE)**  
**JUDICIAL MEMBER**

Sd/-  
**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar